

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1842
ANSWERED ON:08.03.2011
OCCUPATION OF BUILDINGS
Lal Shri Kirodi

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government and the Government of the NCT of Delhi are in occupation of buildings belonging to the Government of Rajasthan;
- (b) if so, the details thereof alongwith the names of such buildings;
- (c) whether the Government of Rajasthan has requested the Union Government to vacate the said buildings;
- (d) if so, the details thereof alongwith the action taken thereon;
- (e) whether the Directorate of Estates has issued instructions to vacate the buildings and to hand over the same to the Government of Rajasthan;
- (f) if so, the details and the present status thereof; and
- (g) the reasons for not vacating the said buildings so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Yes, Madam.

(b): The following buildings are in occupation of Union Government and Govt. of Delhi.

1. Bikaner House with Union Government
2. Udaipur House with Delhi Government

Bikaner House was taken on rent by Union Government on 15.5.1954. The ownership of Bikaner House jointly vests with the State Government of Rajasthan and Shri Karni Singh, Ex-ruler of Bikaner in the ratio of 2:1, and the rent was being paid in the same ratio. As on date the Union Government has released an area of 30,133 sq. ft. of Bikaner House to the Government of Rajasthan and at present, only 32,191 sq. ft. of the office space is in occupation of Central Government.

The Udaipur House was taken on rent on 21.1.1952 by the Union Government for use of the Government of Delhi and was subsequently transferred to Delhi Administration on 28.5.1965. The building is with the Delhi Government and the rent is being paid by the Delhi Administration directly to the Rajasthan Government.

(c) to (g): The Chief Minister of Rajasthan has written letters on 11.3.2008, 24.2.2009 and 21.1.2010 for vacation of Bikaner House. The Hon'ble Chief Minister was informed that the Union Government is already facing acute shortage of office accommodation in Delhi and at present it may not be possible to vacate the Bikaner House.

A letter dated 7.4.2010 was received from the Chief Minister of Rajasthan for vacation of Udaipur House. The Hon'ble Chief Minister was informed that this Ministry has already apprised the Delhi Administration that for Udaipur House, the rent is being paid by the Delhi Administration directly to the Rajasthan Government. The Government of Delhi may take immediate action for returning the property to the Government of Rajasthan.

As the Udaipur House is in occupation of the Government of Delhi, the Union Government has no jurisdiction over it. The Government of Rajasthan has also been advised to take up the matter with the Government of Delhi.